

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Heera Hospitality Private Limited on 08.09.2026 (Order uploaded on NCLT's Web Portal on 08.09.2026).

The creditors of Heera Hospitality Private Limited, are hereby called upon to submit their claims with proof on or before 22.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA – **NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Mahesh G. Bagla
Interim Resolution Professional

Date: 11.09.2026
Place: Pune

IBBI Registration No.: IBBI/PA-002/PA-000689/2018-2019/12207
Authorisation for Assignment (AFA) No.: AA2/12207/02/300627/204383